

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Ins.) No. 708 of 2020**

**In the matter of:**

**IDBI Capital Markets & Securities Ltd.**

**....Appellant**

**Vs.**

**JBF Petrochemicals Ltd.**

**....Respondent**

**Present**

**For Appellant: Ms. Pratiksha Sharma, Mr. Kunal Kanungo,  
Mr. Shivanker Beher & Mr. Shareyas Awasthi,  
Advocates.**

**For Respondent: Mr. Shikhil Suri, Advocate.**

**ORDER**  
**(Virtual Mode)**

**31.03.2021:** Learned Counsel for the Appellant is present.

Learned Counsel for the Respondent is also present.

It is jointly informed by the Learned Counsel for the Parties that the possibility of settlement is being explored and the process of settling the matter through outside of the Court settlement is going on.

It was submitted by Counsel for the Appellant that some of the Parties are staying overseas, so the proceeding is taking some time.

With consent of the Parties, the matter is adjourned for 8 weeks.

List this matter on **1<sup>st</sup> June, 2021**.

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Mr. V.P. Singh]**  
**Member (Technical)**

*Sim/nn*